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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 540/93.

Dt. of Order: 23-6-93.

M.Sriramamurthy

....Applicant

Vs.

1. The Senior Supdt. of Post Offices,
Visakhapatnam Division (A.P).
2. The Senior Supdt. of Post Offices,
Bhimavaram Division, West Godavari District (AP).
3. The Director General, Department of Posts,
Dak Bhavan, Parliament Street, New Delhi-1.

....Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

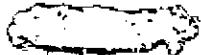
(Order of the Divn. Bench delivered by
Hon'ble Sri T.C.Reddy, Member (J)).

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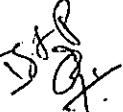
This is an application filed under section 19 of the
Administrative Tribunals Act, 1985, to direct the Respon-
dents to declare that the applicants are entitled to get
the Daily Allowance for the period of training ~~undertaken~~
outside the headquarters and pass such other order or
orders as may deem fit and proper in the circumstances of
the case.

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2. Sri Krishna Devanm counsel for the applicant and Sri N.R.Devraj, counsel for the Respondents are present. There is two months delay in filing this O.A. As sufficient cause is made out for the delay in filing this O.A., after hearing both sides the delay of two months in filing this O.A. is condoned.

3. The applicants in his O.A. are two in number. Both of them were selected as Postal Assistants on 25-3-91. Both the applicants prior to appointment to the promotional cadre as Postal Assistant, had undergone induction to postal assistant in P.T.C. Mysore from 23-10-89 to 12-1-90 as per the orders of the competent authority. After completion of the Training the applicants had submitted their bills to the extent of Travelling Allowence claim and Daily Allowance claim had not been admitted. As their DA had been denied, these applicants have filed the present O.A. for the relief as already indicated above. The applicants had gone to Mysore to undergo the Training as per the orders issued by the competent authority. The fact that both the applicants had completed training in pursuance of the order of the competent authority is not denied in this O.A. While undergoing training at Mysore, the applicants should have spent some amount towards boarding and lodging. For all purposes it has to be taken that the applicants were outside Headquarters on official duty, while undergoing the said training. As the applicants were on duty, it would be fit and proper to direct the Respondents to pay the applicants Daily Allowance for which they are

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entitled to inaccordance with rules and regulations. Hence the Respondents are hereby directed to pay ---- the applicants /for which they are entitled inaccordance with rules and regulations. If any payments had already been made, the same shall be deducted from among the amount paid in pursuance of the orders of this Tribunal. The above ---- implemented within two months from the date of communication of ---- directed to hear their own costs.

T. Chandrasekhar Reddy
(T.CHANDRASEKHAR REDDY)
Member (J)

Dated: 23th June, 1993.
Dictated in Open Court

Deputy Registrar (J)

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To

1. The Senior Superintendent of Post Offices,
visakhapatnam Division(A.P.)
2. The Senior Superintendent
Bhimavaram Division, West Godavari Dist.(A.P.).
3. The Director General, Department of Posts,
Dak Bhavan, Parliament Street, New Delhi-1.
4. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 23-6-1993

~~ORDER / JUDGEMENT :~~

M.A. / R.A. / C.A. NO.

in

O.A. NO. 540/93

T.A. NO.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

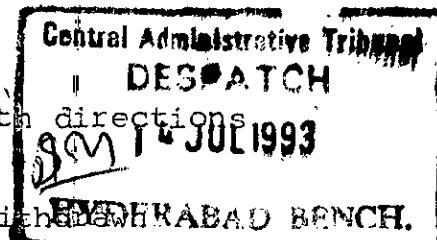
Dismissed

Dismissed as withdrawn HYDERABAD BENCH.

Dismissed for default.

Rejected / Ordered

No order as to costs.



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